

Drug de-addiction and rehabilitation centres in the country

1008. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of people treated by Ministry's funded de-addiction centres in last ten years, the yearly details thereof;

(b) the number of drug de-addiction and rehabilitation centres operating in India, State-wise list of NGOs with their addresses and the other details along with the funds provided to them each year;

(c) the criteria for selection of drug de-addiction centres and Regional Resource Training Centres (RRTCs) by the Ministry, the details of the said criteria for drug de-addiction centres and RRTCs separately; and

(d) the number of RRTCs that have been selected by the Ministry in the past five years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) Ministry of Social Justice and Empowerment provides financial assistance under the "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse" to Non-Governmental Organisations (NGOs), Panchayati Raj Institutions, Urban Local Bodies etc. for running and maintenance of Integrated Rehabilitation Centres for Addicts (LRCAs). The number of beneficiaries, as per available information, year-wise, is as under:

Sl.No.	Year	No. of beneficiaries (approx.)
1.	2013-14	98,892
2.	2012-13	74,904
3.	2011-12	1,28,412
4.	2010-11	1,10,700
5.	2009-10	96,675
6.	2008-09	1,08,000
7.	2007-08	1,25,424
8.	2006-07	1,07,000

(b) The State/UT-wise details of NGOs with their addresses and other details have been assisted by the Ministry are being compiled.

(c) Fresh proposals recommended by various State Governments/UTs for IRCAs RRTCs are considered by a Screening Committee constituted in the Ministry which *inter-alia* includes representatives of reputed NGOs/Voluntary Organisations running IRCAs etc as Members of the Committee. The committee examines the proposals in accordance with the provisions of the Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse. In the case of RRTCs, the NGOs of repute with adequate experience and consistently good track record are designated as RRTCs for training of service providers and technical support to them.

(d) During the last five years (2009-10 to 2013-14), the following IRCAs have been designated as RRTCs:

- (i) Changanachery Social Service Society, Distt. Kottayam, Kerala.
- (ii) Gunjan Organisation for Community Development, Shamnagar, Dharmshala, Distt. Kangra, Himachal Pradesh.
- (iii) Opium De-addiction Treatment Training and Research Trust, V.P.O. - Manaklao, Via-Mathaniya, Jodhpur (Rajasthan).
- (iv) Association for Voluntary Action (A V A), Dampur, P.O, Berboi Distt. Odisha.
- (v) Sri Shakti Association, Harihar Devangere District, Karnataka.

**Funds allocated for the rehabilitation of mentally
challenged people in West Bengal**

1009. SHRI VIVEK GUPTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of mentally challenged people in the State of West Bengal and the method adopted by the surveying agencies to identify them;

(b) the major schemes adopted by Central Government to provide monetary and medical support to the mentally challenged;

(c) the total funds allocated by Government for such schemes and the amount spent on these schemes in the last five years, State-wise thereof;